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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


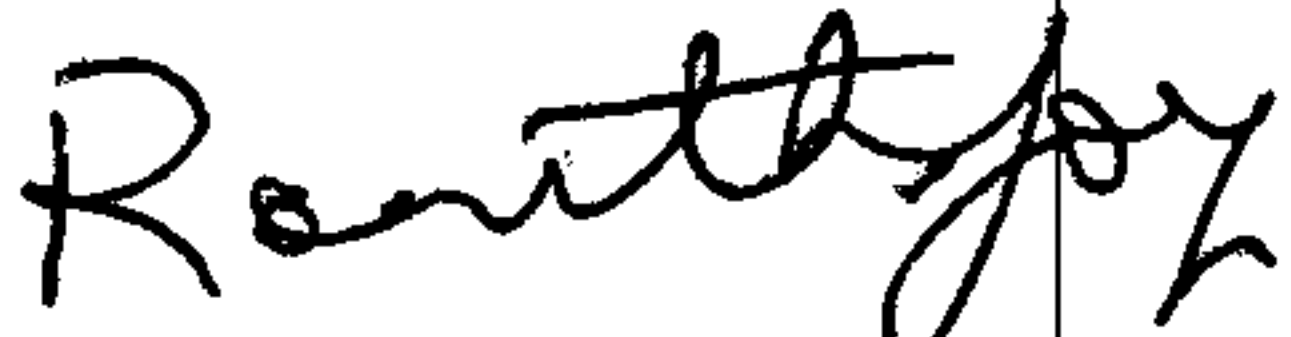
IA 401/2017 in C.P. (I.B) No. 53/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017**

Name of the Company: Sundaresh Bhat RP
V/s.
ICICI Bank Ltd.& Anr.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code r/w section 96 of Companies Act, 2013.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MAULIK.G.NANAVATI	Adv.	Applicant	
2.	RONITH JOY	"	"	

ORDER

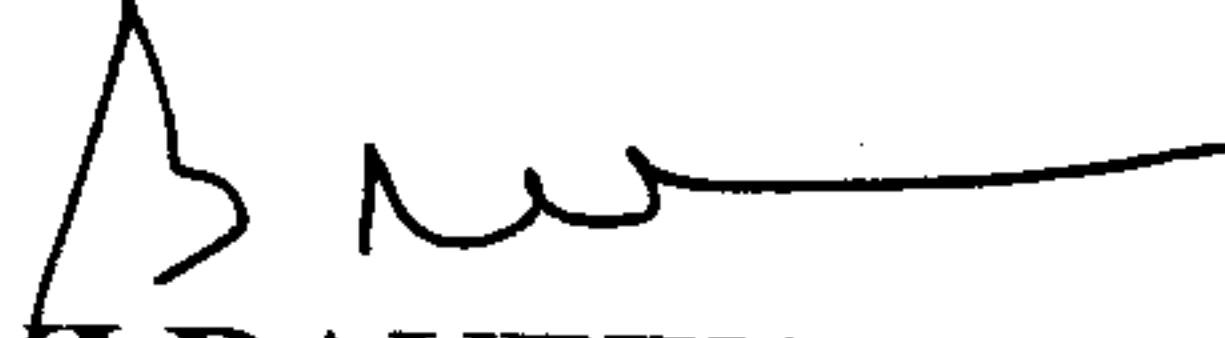
Learned Advocate Mr. Maulik Nanavati with Learned Advocate Mr. Ronith Joy i/b Nanavati & Co present for Applicant. None present for Respondent in IA 401/2017.

Applicant is directed to issue notice of date of hearing on ROC and shall file proof of service.

List the matter on 18.12.2017.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL